

for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(iii) Annual Report and Accounts of the Punjab Poultry Development Corporation Limited, Chandigarh, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT-6448/88 for (i) and (ii)].

II. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Co-operation) Notification No. F. 16(9)/80/Coop/Legal, dated the 9th September, 1988, publishing the Delhi Co-operative Societies (Amendment) Rules, 1988, under sub-section (3) of section 97 of the Delhi Co-operative Societies Act, 1972.

[Placed in Library. See No. LT-6764/88].

III. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Co-operation) Notification G.S.R. No. 1001, dated the 12th October, 1988, publishing the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1988, under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984. [Placed in Library. See No. LT-6763/88].

I. Report and Accounts (1987-88) of the Central warehousing Corporation, New Delhi and related Papers

II. Notifications of the Ministry of Food and Civil Supplies (Department of civil supplies)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): Madam, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962:—

(I) (i) Thirty-first Annual Report and Accounts of the Central Warehousing Corporation, New Delhi, for the year 1987-88 together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6816/88 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 39 of the Bureau of Indian Standards Act, 1986:—

(i) S.O. No. 740(E), dated the 4th August, 1988, publishing amendment to Notification of the Bureau of Indian Standards No. S.O. 464(E), dated the 12th May, 1987.

(ii) S.O. No. 759(E), dated the 16th August, 1988, publishing amendment to Notification of the Bureau of Indian Standards S. O. 464(E), dated the 12th May, 1987.

[Placed in Library. See No. LT-6552/88 for (i) and (ii)]

(iii) S.O. No. 831(E), dated the 2nd September, 1988, publishing amendment to Notification of the Government of India in the Ministry of Food and Civil Supplies (Department of Civil Supplies) No. S.O. 278(E), dated the 31st March, 1987.

[Placed in Library. See No. LT-6812/88].

(iv) G.S.R. No. 1033(E), dated the 26th October, 1988, publishing the Bureau of Indian Standards (Terms

and Conditions of Service of Employees) Amendment Regulations, 1988.

(v) G. S. R. No. 1034(E) dated the 26th October, 1988, publishing the Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1988.

(vi) G. S. R. No. 1035(E), dated the 26th October, 1988, publishing the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1988.

[Placed in Library. See No. LT-6813 88 for (iv) to (vi)]

(vii) S.O. No. 1010(E), dated the 2nd November, 1988, publishing amendment to Notification of the Bureau of Indian Standards No. S.O. 464(E), dated the 12th May, 1987.

[Placed in Library. See No. LT-8612 88].

MESSAGE FROM THE LOK SABHA

The Commissions of Inquiry (Amendment) Bill, 1988

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Commissions of Inquiry (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 24th November, 1988."

Madam, I lay the Bill on the Table.

RE: MANHANDLING OF A RAJYA SABHA MEMBER BY TIHAR JAIL OFFICIALS

SHRI DIPEN GHOSH (West Bengal): Madam, Deputy Chairman, yes-

terday you had advised the Minister of Parliamentary Affairs that the Minister of State for Home Affairs should make a statement on the Tihar jail episode. The Minister of State for Home Affairs, Mr. Santosh Mohan Dev is also present here. Would you please inquire what happened? In the meantime, I have seen in the newspapers that the Superintendent of Jail has been asked to enquire but the allegation is against the Deputy Superintendent of Jail. So why the enquiry is not being made by anybody not connected with the jail administration? If the superintendent of Jail enquires into the matter, then, one apprehends that he will be inclined to protect his subordinates. Therefore, the enquiry should be conducted by some official who is not directly connected with the jail administration.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): I have conveyed this to the Home Minister and some enquiry has already started. I am told; and they are coming with some information later.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): What about the suspension of the jail officials?

THE DEPUTY CHAIRMAN: Process has started. . . . (Interruptions) . . . Please sit down.

SHRI M. A. BABY (Kerala): Madam, the whole House demanded yesterday that there should be suspension immediately and the friends from the other side have also vociferously demanded suspension of the officials and I don't understand why the Government is not taking that step.

SHRI M. M. JACOB: I am told that the enquiry process has already started and we are waiting for some information.

SHRI SATYA PRAKASH MALAVIYA: You mean the process for suspension?